

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. NO. 104(ND)12

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE COMPANY: Lokesh Dhawan V/s. M/s. Dhawan Electricals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	:	Mr. Ankit Sibbal, Mr. Rohit Kumar Yadav and Mr. Prashant, Advocates	
	For the Respondent (s)	:	None	

ORDER

The grievance of the petitioner is two-fold. One is with respect to the alleged illegal transfer/transmission of the father's shares in favour of Respondent no. 2. The second grievance is with respect to his removal as a Director. In spite of the petitioner's allegations, there is no evidence produced by the Respondent in respect of the defence taken. No Minutes books or the record of Resolution has been produced before this Bench. It is also their case that the record has been reconstructed from the old, damaged records. They are directed to produce the damaged record to verify the authenticity of the newly constructed record. The same be filed by 17th January with the Bench Officer.

Though this step should have been taken by the Respondent to



substantiate their defence, one last opportunity is being given to them to produce the documents, failing which their oral denial shall have no legs to stand upon.

To come up on 1st February for final disposal.

-S-d-7

(Deepa Krishan)
Member (T)

-S-d-7

(Ina Malhotra)
Member (J)